

[Shri Hathi]

Rules, 1965, published in Notification No. G.S.R. 327 dated 6th March, 1965.

(ii) The Indian Civil Service Provident Fund (Amendment) Rules, 1965, published in Notification No. G.S.R. 328 dated the 6th March, 1965.

(iii) The Indian Civil Service (Non-European Members) Provident Fund (Amendment) Rules, 1965, published in Notification No. G.S.R. 329 dated the 6th March, 1965.

(iv) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1965, published in Notification No. G.S.R. 330 dated the 6th March, 1965.

[Placed in Library, see No. LT-4105/65].

UNION PUBLIC SERVICE COMMISSION
(EXEMPTION FROM CONSULTATION)
AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1965, published in Notification No. G.S.R. 431 dated the 20th March, 1965, under clause (5) of article 320 of the Constitution, together with an explanatory note.

[Placed in Library, see No. LT-4106/65].

12:32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-FIRST REPORT

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-

first Report of the Committee on Private Members' Bills and Resolutions.

12:32½ hrs.

PRESENTATION OF PETITION

श्री किशन पटनायक (सम्बलपुर): श्रीमन्, मैं केंद्रीय उत्पादन शुल्क तथा नमक अधिनियम, 1944, और उसके अधीन बनाये गये नियमों के सम्बन्ध में एक याचिका देने वाले द्वारा हस्ताक्षरित दो याचिकायें उपस्थापित करता हूँ।

12:32½ hrs.

UNION TERRITORIES (DIRECT
ELECTION TO THE HOUSE OF
THE PEOPLE) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): On behalf of Shri Nanda, I beg to move for leave to introduce a Bill to provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill provide for direct election in certain Union territories for filling the seats allotted to them in the House of the People and for matters connected therewith."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12:33 hrs.

DEMANDS FOR GRANTS†—contd.
DEPARTMENT OF COMMUNICATIONS

Mr. Speaker: The House will now take up discussion and voting on

*Published in Gazette of India Extraordinary, Part II, section 2, dated 31-3-65.

†Moved with the recommendation of the President.